

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 33
CP(IB) 379 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..29/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Learned Counsel, Mr. Jaimin Dave
For the Suspended Management : Learned Counsel, Mr. Harmish K Shah

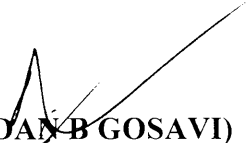
ORDER

IA/632(AHM)2021

This application is filed by RP for passing order of Liquidation of the Corporate Debtor. However, learned counsel for the suspended management appears and submits that he has filed IA, for allowing suspended management to put up the resolution plan because the Corporate Debtor is MSME. Be that as it may, we direct Registry to place that IA on record, if it is defect free.

Accordingly, matter stands adjourned to 05.01.2022.


(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Sweta